

**34. a) Amendments to the main text of the International Agreement on the Asian Highway Network**

*Bangkok, 15 December 2017*

**NOT YET IN FORCE:** in accordance with article 8(5) which stipulates: "An amendment adopted in accordance with paragraph 4 of the present article shall enter into force twelve (12) months after it has been accepted by two thirds of the Parties. The amendment shall enter into force with respect to all Parties except those which, before it enters into force, declare that they do not accept the amendment. Any Party that has declared that it does not accept an amendment adopted in accordance with this paragraph may at any time thereafter deposit an instrument of acceptance of such amendment with the Secretary-General of the United Nations. The amendment shall enter into force for that State twelve (12) months after the date of deposit of the said instrument".

**TEXT:** C.N.53.2018.TREATIES-XI.B.34.a of 26 January 2018 (Adoption of amendments to the main text of the Agreement).

*Note:* At its seventh meeting, held in Bangkok from 13 to 15 December 2017, the Working Group on the Asian Highway adopted, in accordance with paragraph 4 of article 8 of the above Agreement, amendments to the main text of the Agreement.

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*Participant*

*Acceptance(A)*

